

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.09/85
HELD ON 30.08.2018.

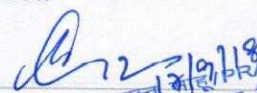
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases/pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 09/85 of Norms Committee-VI for the year 2018-19 was held on 30.08.2018 under the Chairmanship of Shri Akash Taneja, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri D.N. Mathur, Technical Expert (Consultant)	DGFT
3	Shri Shaish Kumar, Technical Expert (Consultant)	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith samples of each item of export their constituents, technical details/literature on the export product. The case stands deferred to 27.09.2018.			


PRADYUMNA SAHU
 Foreign Trade Development Officer
 Foreign Trade Development Officer
 Foreign Trade Development Officer

Case No.: 4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Defer Date:27.09.2018
2 Decision : NC considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith samples of each item of export their constituents, technical details/literature on the export product. The case stands deferred to 27.09.2018.			

Case No.: 8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Defer Date:27.09.2018
3 Decision : NC considered the case as per agenda and observed that the firm has furnished the reply of the DL issued by the Technical Authority. The Committee decided to forward the reply of the firm to the Technical Authority i.e. MoFPI for comments. The case stands deferred to 27.09.2018.			

Case No.: 9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:27.09.2018
4 Decision : NC considered the case as per agenda and observed that the firm has furnished the reply of the DL issued by the Technical Authority. The Committee decided to forward the reply of the firm to the Technical Authority i.e. MoFPI for comments. The case stands deferred to 27.09.2018.			

Case No.:1/16/85-ALC3/2016	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:9/85- ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00158/AM17/	RLA File :07/24/040/00349/AM16/	Lic.No/Date:0710109281 18.01.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority allowing the inputs as under :

Export Product:

HAL 2 (Chlorohydroxyquinoline 12.5%	1 Kg.
-------------------------------------	-------


प्रद्युम्न साहू / PRADYUMNA SAHU
आयात विकास अधिकारी
Import Development Officer

Inputs Proposed:

i.	8 Hydroxy Quinoline	0.0980 Kg
----	---------------------	-----------

RA may take subsequent consequential action accordingly.

Case No.:2/16/85-ALC3/2016	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00159/AM17/	RLA File :07/24/040/00350/AM16/	Lic.No/Date:0710109282 18.01.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per recommendations of Technical Authority allowing the inputs as under :

Export Items:

3 Quinol 24% (Chlorohydroxy quionoline 24%)	1 Kg
--	------

Inputs Proposed:

i.	8 Hydroxy Quinoline	0.188 Kg
----	---------------------	----------

RA may take subsequent consequential action accordingly.

Case No.:2/19/85-ALC3/2015	Party Name:LUKE EXPORT	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00188/AM16/	RLA File :53/24/040/00022/AM16/	Lic.No/Date:5310018555 19.01.2016	Defer Date:30.08.2018

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority ICAR-CIFT vide F.No. 1(7)/FP/Sion/2018-19 dated 23.07.2018 allowing the inputs as under :

Export items	Quantity	Import items	Quantity
Frozen Scallop Meat Roeoff	9000 KG	Frozen Scallop Meat	10000 KG

RA may take subsequent consequential action accordingly.

Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Defer Date:27.09.2018

Decision : NC considered the case as per agenda and observed that the firm has not furnished the reply of the DL issued by the Technical Authority as per the decision held in

12/8/18
साहू/PRAD
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
Foreign Trade

Meeting No.4/85 dated 22.06.2018 of NC-VI. The Committee decided to issue final reminder to the firm with request to furnish the requisite information immediately failing which the case may be rejected.

The case stands deferred to 27.09.2018.

Case No.: 10/8/85-ALC3/2016	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00076/AM17/	RLA File :10/24/040/00042/AM17/	Lic.No/Date:1010059564 26.07.2016	Defer Date:27.09.2018

9 **Decision :** NC considered the case as per agenda and observed that the firm has not furnished the reply of the DL issued by the Technical Authority as per the decision held in Meeting No.4/85 dated 22.06.2018 of NC-VI. The Committee decided to issue final reminder to the firm with request to furnish the requisite information immediately failing which the case may be rejected.

The case stands deferred to 27.09.2018.

Case No.: 1/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	Defer Date:27.09.2018

10 **Decision :** NC considered the case as per agenda and decided to seek following information from the firm for ratification of the case:

Details of the varieties and origin of tea imported & their blending proportion for export. The information should be furnished within 7 days from the date of issue of the DL.

The case stands deferred to 27.09.2018

Case No.: 4/8/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00070/AM17/	RLA File :02/24/040/00098/AM17/	Lic.No/Date:0210206938 26.08.2016	Defer Date:27.09.2018

11 **Decision :** NC considered the case as per agenda and decided to seek following information from the Tea Board for further consideration of the case:

“The comments of the Tea Board on the instant case is that since the Chartered Engineer Certificate enclosed with the application has shown 2% wastage claim on black tea, Tea Board is not in a position to ratify the case. Further, before exporting, the word “Indian” has to be removed” The Committee wanted to know from RA, why no prior import condition has been imposed in this case. The Party should clarify the variety & origin of imported leaf tea to be blended with India Tea.

The case stands deferred to 27.09.2018

प्रदेशीय व्यापार विकास अधिकारी
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
General of Foreign Trade
Ministry of Commerce

Case No.: 8/14/85- ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00132/AM17/	RLA File :02/24/040/00108/AM17/	Lic.No/Date:0210207003 16.09.2016	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and decided to seek following information from the Tea Board for further consideration of the case: 12 The comments of the Tea Board on the instant case is that since the Chartered Engineer Certificate enclosed with the application has shown 2% wastage claim on black tea, Tea Board is not in a position to ratify the case. Further, before exporting, the word "Indian" has to be removed" The Committee wanted to know from RA, why no prior import condition has been imposed in this case. The case stands deferred to 27.09.2018			

Case No.: 12/14/85- ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00136/AM17/	RLA File :02/24/040/00112/AM17/	Lic.No/Date:0210207004 16.09.2016	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and decided to seek following information from the Tea Board for further consideration of the case: 13 The comments of the Tea Board on the instant case is that since the Chartered Engineer Certificate enclosed with the application has shown 2% wastage claim on black tea, Tea Board is not in a position to ratify the case. Further, before exporting, the word "Indian" has to be removed" The Committee wanted to know from RA, why no prior import condition has been imposed in this case. The case stands deferred to 27.09.2018			

Case No.: 10/15/85- ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00153/AM17/	RLA File :02/24/040/00129/AM17/	Lic.No/Date:0210207139 17.11.2016	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and decided to seek following information from the Tea Board for further consideration of the case: 14 The comments of the Tea Board on the instant case is that since the Chartered Engineer Certificate enclosed with the application has shown 2% wastage claim on black tea, Tea Board is not in a position to ratify the case. Further, before exporting, the word "Indian" has to be removed" The Committee wanted to know from RA, why no prior import condition has been imposed in this case. The case stands deferred to 27.09.2018			

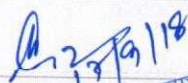
प्रदेशीय विकास अधिकारी
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Foreign Trade

Case No.: 11/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00154/AM17/	RLA File :02/24/040/00128/AM17/	Lic.No/Date:0210207138 17.11.2016	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and decided to seek following information from the Tea Board for further consideration of the case:			
The comments of the Tea Board on the instant case is that since the Chartered Engineer Certificate enclosed with the application has shown 2% wastage claim on black tea, Tea Board is not in a position to ratify the case. Further, before exporting, the word "Indian" has to be removed" The Committee wanted to know from RA, why no prior import condition has been imposed in this case.			
The case stands deferred to 27.09.2018			

Case No.: 4/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date:0910064530 26.12.2016	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and observed that the firm has not furnished the reply of the DL dated 03.07.2018 issued by the Technical Authority as per the decision held in Meeting No.4/85 dated 22.06.2018 of NC-VI. The Committee decided to issue final reminder to the firm with request to furnish the requisite information immediately failing which the case may be rejected.			
The case stands deferred to 27.09.2018.			

Case No.:9/1/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00009/AM18/	RLA File :08/24/040/00470/AM17/	Lic.No/Date:0810139761 22.02.2017	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization with nil wastage as recommended by Tea Board vide letter No. LC/ALA/2013/Part/11509 dated 25.07.2018 allowing the inputs as under :			
17 Export Items:			
Tea Bags contents of Imported Black Tea 2487.50 KGs. (The total imported Black Tea in the Tea Bags to be exported should not be less than 2487.50 Kg.) This authorization is issued with prior import conditions allowing 6 month export obligation period from the clearance of imports in terms of para 4.13 of FTP		3480 KG	
Import Items:			


PRADYUMNA SAHU
Joint Officer


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 Foreign Trade Development
 General of Foreign Trade
 Ministry of Commerce

i.	Black Tea	2500.00 K.G.
----	-----------	--------------

RA concerned may take subsequent consequential action accordingly.

Case No.:9/2/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00019/AM18/	RLA File :02/24/040/00237/AM17/	Lic.No/Date:0210207459 10.03.2017	Defer Date:27.09.2018

18 **Decision :** NC noted that the firm has imported Green/Black Tea for export of Packaged Tea containing 55 Kgs.(net) blended tea in each packet (60% imported tea blended with 40% local/Indian tea). The Committee felt that the export item can not be correlated with the import item. The firm should bifurcate the import of Green and Black Tea and accordingly the export items should be amended to correlate with the specific import items. The Committee, therefore, decided to ask the firm to furnish the above information.

The case stands deferred to 27.09.2018.

Case No.:3/1/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00003/AM18/	RLA File :05/24/040/00629/AM17/	Lic.No/Date:0510401947 15.03.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per comments of the Technical Authority vide F.No. 47(92)/RMG-2018/NC-Orient/31-32 dated 08.07.2017 allowing the inputs as under :

i.	Export Item	Import Item	Quantity Recommended
19 ii.	Quilt (Size 260 cms X 240 cms, Front: 82% Rayon 18% Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/- 10%) Back: 100% Cotton Woven Dyed Fabric: Border: 100% Silk Woven Dyed Fabric.	82% Rayon, 18% Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/-10%) 54" Width	6.73 Sq.Mtr. per piece.
iii.	Quilt (Size 150 cms X 200 cms, Front: 82% Rayon 18% (Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/- 10%) Back: 100% Cotton Woven Dyed Fabric: Border: 100% Silk Woven Dyed Fabric.	82% Rayon, 18% Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/-10%) 54" Width	3.29 Sq.Mtr. per piece.

RA concerned may take subsequent consequential action accordingly.

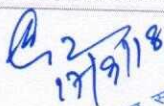

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महाविभाग, Foreign Trade

Case No.:16/3/85-ALC3/2017	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Rejected
HQ File :01/85/050/00036/AM18/	RLA File :02/24/040/00041/AM18/	Lic.No/Date:0210207643 31.05.2017	
20 Decision : NC noted that the firm has imported Infusions (Multiple Relevant Ingredients) for export of Infusions (Multiple Relevant Ingredients) packed in Consumer Packs. The Committee felt that the compositions of export item can not be correlated with the import items and the pre-import condition has not been mentioned in the Advance Authorisation as per para 4.13 of FTP. Therefore, the Committee decided to reject the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:3/4/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00046/AM18/	RLA File :02/24/040/00048/AM18/	Lic.No/Date:0210207679 13.06.2017	Defer Date:27.09.2018
21 Decision : NC noted that the firm has not mentioned the specific import/export items and relevant ingredients are also not given. The Committee felt that the export item can not be correlated with the import item. The firm should bifurcate the import of Green and Black Tea and accordingly the export items should be amended to correlate with the specific import items. The Committee, therefore, decided to ask the firm to furnish the above information. The case stands deferred to 27.09.2018.			

Case No.:8/5/85-ALC3/2017	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00062/AM18/	RLA File :02/24/040/00067/AM18/	Lic.No/Date:0210207754 18.07.2017	
22 Decision : NC considered the agenda and decided to allow import of packing material as per packing material policy for the above advance authorization. RA may take suitable consequential action accordingly.			

Case No.:11/8/85-ALC3/2017	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:9/85-ALC3/2018 30.08.2018	Withdrawn
HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	


 प्रदुम्न साहू/PRADYUMN SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC noted the firm vide letter 04.08. 2018 has informed that they have decided to surrender the license.

RA may take suitable consequential action accordingly.

Case No.:2/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00056/AM18/	RLA File :05/24/040/00178/AM18/	Lic.No/Date:0510403456 20.07.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per comments of the Technical Authority vide F.No. 47(88)/RMG-2017/NC-Orient/35-36 dated 03.08.2018 allowing the inputs as under :

	Export items	Import item	Quantity recommended
24	i. Coverlet (size 92" x 94") made of Front: 70% Cotton 30% Silk(+/-3%) Woven Dyed Fabric GSM 68(+/-10%) Back & Filling: 100% Cotton Woven Fabric	70% Cotton 30% Silk(+/-3%) Woven dyed Fabric, GSM 68(+/-10%) 54" Width	8.13 Sq.Mtr. per piece.
	ii. Coverlet (size 108" x 94") made of Front: 70% Cotton 30% Silk(+/-3%) Woven Dyed Fabric GSM 68(+/-10%) Back & Filling: 100% Cotton Woven Fabric	70% Cotton 30% Silk(+/-3%) Woven dyed Fabric, GSM 68(+/-10%) 44" Width	10.13 Sq.Mtr. per piece.

RA may take subsequent consequential action accordingly.

Case No.:16/5/85-ALC3/2017	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	Lic.No/Date:3110066859 02.09.2017	Defer Date:27.09.2018

25 **Decision :** NC considered the case as per agenda and observed that the firm has furnished the reply of the DL issued by the Technical Authority. The Committee decided to forward the reply of the firm to the Technical Authority i.e. MoFPI for comments.

The case stands deferred to 27.09.2018.

26	Case No.:12/5/85-ALC3/2017	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
----	----------------------------	--	---	---------------------

प्रदेशीय व्यापार विकास अधिकारी
विदेशी व्यापार विकास अधिकारी
Trade Development Officer
महानिदेशालय
National Trade

HQ File :01/85/050/00066/AM18/	RLA File :02/24/040/00099/AM18/	Lic.No/Date:0210207854 13.09.2017	Defer Date:27.09.2018
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision : NC observed that the items of import of the above mentioned license can not be correlated with export items.. The firm should specify the exact item of import. RA may be asked to clarify, why the authorization has been issued without any preconditions of import.

The case stands deferred to 27.09.2018.

Case No.:5/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Approved
HQ File :01/85/050/00059/AM18/	RLA File :05/24/040/00263/AM18/	Lic.No/Date:0510404018 18.09.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per the comments of the Technical Authority vide F.No. 47(87)/RMG-2017/NC-Orient/19-20 dated 08.07.2018 allowing the inputs as under :

S.No.	Export item	Import items	Quantity recommended
1.	Quilt(Size 260 cms X 240 cms) front: 82% Rayon 18% silk(+/- 3%) Woven dyed Warp Pile Cut Fabric GSM 180 (+/- 10%) Back 100% Cotton Woven Dyed Fabric: Border 100% Silk Woven Dyed Fabric	82% Rayon 18% silk(+/-3%) Woven Dyed Warp Pile Cut Fabric GSM 180(+/- 10%)	6.73 Sq.Mtr. per piece.
2	Quilt(Size 150 cms X 200 cms) front: 82% Rayon 18% silk(+/- 3%) Woven dyed Warp Pile Cut Fabric GSM 180 (+/- 10%) Back 100% Cotton Woven Dyed Fabric: Border 100% Silk Woven Dyed Fabric	82% Rayon 18% silk(+/-3%) Woven Dyed Warp Pile Cut Fabric GSM 180(+/- 10%)	3.29 Sq.Mtr. per piece.

RA may take subsequent consequential action accordingly.

Case No.:18/5/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00072/AM18/	RLA File :08/24/040/00181/AM18/	Lic.No/Date:0810140993 22.09.2017	Defer Date:27.09.2018

Decision : NC observed that the items of export can not be correlated with import items and the authorization has been issued without pre-import conditions. The Committee decided to seek clarification from RA to why pre-import condition has not been imposed in this case. The firm should specify the export item with reference to the item of import.

The case stands deferred to 27.09.2018.

18/9/18
प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
नई दिल्ली
New Delhi

29	Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and observed that the firm has furnished the reply of the DL issued by the Technical Authority. The Committee decided to forward the reply of the firm to the Technical Authority i.e. MoFPI for comments. The case stands deferred to 27.09.2018.				

30	Case No.:28/10/85-ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017	Defer Date:27.09.2018
Decision : NC observed that the firm's import item is 1000 K.G. enzyme for export of 4000 K.G. of Chondroitin Sulphate. The NC felt that the quantity of enzymes imported seems at higher side. NC therefore, decided to request RA, Kanpur to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. The case stands deferred to 27.09.2018.				

31	Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:27.09.2018
Decision : NC considered the case as per agenda and observed that the firm has furnished the reply of the DL issued by the Technical Authority. The Committee decided to forward the reply of the firm to the Technical Authority i.e. MoFPI for comments. The case stands deferred to 27.09.2018.				

32	Case No.:4/11/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/85/050/00154/AM18/	RLA File :32/24/040/00049/AM18/	Lic.No/Date:3210078396 09.02.2018	Defer Date:27.09.2018
Decision : NC observed that the Tea Board vide latter no LC/ALA/2013/Part/11509 dated 25.07.2018 has sought clarification from the firm, which is still awaited. The committee decided to direct request the firm to furnish the reply to Tea Board within a period of fifteen days of issue of the latter. The case stands deferred to 27.09.2018.				

33	Case No.:1/7/85-ALC3/2018	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
----	---------------------------	---	---	---------------------


ADYUMNA SAHU
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
सहानिदेशालय
Trade

HQ File :01/85/050/00044/AM19/	RLA File :13/24/040/00065/AM18/	Lic.No/Date:1310048890 09.03.2018	Defer Date:27.09.2018
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision : NC observed that hard copy of the application has not been received from RA, Jaipur. NC decided to request RA, Jaipur to send the hard copy of the application immediately.

The case stands deferred to 27.09.2018.

Case No.: 8/1/85-ALC3/2018	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
-----------------------------------	--	---	-----------------------------------

HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	Defer Date:27.09.2018
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision : NC considered the case as per agenda and decided to seek following information from the firm for ratification of the case:

34

- i) Net weight of the export product
- ii) Net content of Stainless Steel wire in Export Product
- iii) Weight of Trichloroethylene to be imported under S.No.4.
- iv) Name of specific chemicals and oils to be imported alongwith their weight.

The information should be furnished within 7 days from the date of issue of the DL.

The case stands deferred to 27.09.2018.

Case No.: 14/2/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
--	--	---	-----------------------------------

HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	Defer Date:27.09.2018
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

35 **Decision :** NC observed that the firm's import item is 1500 K.G. enzyme for export of 6000 K.G. of Chondroitin Sulphate. The NC felt that the quantity of enzymes imported seems at higher side. NC therefore, decided to request RA, Kanpur to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate.

The case stands deferred to 27.09.2018.

Case No.: 15/2/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2018 30.08.2018	Status: Deferred
--	--	---	-----------------------------------

HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	Defer Date:27.09.2018
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

36 **Decision :** NC observed that the firm's import item is 1000 K.G. enzyme for export of 5000 K.G. of Chondroitin Sulphate. The NC felt that the quantity of enzymes imported seems at higher side. NC therefore, decided to request RA, Kanpur to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate.

The case stands deferred to 27.09.2018.

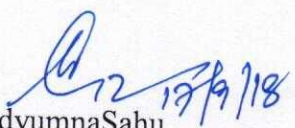
13/9/18
साहू/PRADYUMNA SAHU
प्रदेश व्यापार विकास अधिकारी
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
New Delhi

Case No.:11/5/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	Defer Date:27.09.2018
37 Decision : NC observed that the firm's import item is 500 K.G. enzyme for export of 2000 K.G. of Chondroitin Sulphate. The NC felt that the quantity of enzymes imported seems at higher side. NC therefore, decided to request RA, Kanpur to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate.			
The case stands deferred to 27.09.2018.			

Case No.:1/9/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00046/AM19/	RLA File :05/24/040/00211/AM19/	Lic.No/Date:0510407155 11.07.2018	Defer Date:27.09.2018
38 Decision : NC observed that hard copy of the application has not been received from CLA, Delhi. NC decided to request CLA, Delhi to send the hard copy of the application immediately.			
The case stands deferred to 27.09.2018.			

Case No.:12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:9/85-ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/85/050/00078/AM17/	RLA File :02/24/040/00085/AM17/	Lic.No/Date:0210206902 17.08.2016	Defer Date:27.09.2018
39 Decision : NC considered the case as per agenda and decided to seek following information from the firm for ratification of the case:			
Details of the tea of various origin imported & their blending proportion in the export item. The information should be furnished within 7 days from the date of issue of the DL.			
The case stands deferred to 27.09.2018			

Date 14.09.2018
Place:New Delhi


 Pradyumna Sahu
 Foreign Trade Development Officer
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

5
30.8.18

129

5

Page No.

File No.

DCH file no. 01/85/50/158/A-17. dt 21-2-201
m/s Quadragen Velheut in CH.

Export II

HAL 2

(Chlorhydrat quinine 12.5%)

1 kg

with
2% waste
for
solution

Import Rupia

8-Hydroxy Quinine

0.098 kg

5
30/9/2018

6
30.8.18

128

6

Page No.

File No.

DGTT file no. 01/85/50/159/AMIT. dt 21-2-20

M/s Quadragen Veterinary Pvt Ltd

Export Product

3 Quinol 24% _____ 1 Kr

(chlorhydrate Quinolone 24%)

Import Product

8-Hydroxy Quinolone _____

0.188 Kr

NS
30/8/2018

Telephone : 0484-2412300
Fax : 0091-484-2668212

7
30.8.18

9
7

www.cift.res.in
E-mail : aris.cift@gmail.com
cift@ciftmail.org

9



भाकृअनुप - केन्द्रीय मात्स्यिकी प्रौद्योगिकी संस्थान
ICAR - CENTRAL INSTITUTE OF FISHERIES TECHNOLOGY
सिफ्ट जंक्शन, विल्लिंगडन आईलैंड, मत्स्यपुरी पी.ओ., कोचिन, - 682 029, केरल, भारत।
CIFT Junction, Willingdon Island, Matsyapuri P.O., Cochin, - 682 029, Kerala, India.
(ISO/IEC 17025: 2005 Accredited & ISO 9001: 2008 Certified)



By Speed Post

F.No. 1(7)/FP/Sion/2018-19

Date: 23/07/2018

Mr. Ashok Chander Bhatt
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce, Govt. of India
Room No.406, Udyog Bhawan, New Delhi.

Sir,

Sub: Fixation of ad-hoc norms in respect of Advance Authorization No.5310018555
dated 19.01.2016 obtained by M/s. Luke Export.

Ref: O.M. F.No. 01/85/50/00188/AM18/DES-VI-265 dated 11.07.2018

With reference to the above, the firm's reply to the queries raised was examined. Regarding the percentage of wastage, the firm's claim of 10% is justifiable in the light of the clarifications received.

Yours faithfully,

(Dr. Ashok Kumar K.)
Head, Division of Fish Processing

Placed in order arc
Meeting
Ab
30/7/18

CAZ

P-28921
30-7-18

OK



TEA BOARD
14 B. T. M. Sarani
Kolkata-700 001

Web Site : www.teaboard.gov.in

Tel : 2235 5571 (D) Fax 2235-9677
E-mail: clteaboard@gmail.com

Ref. No. LC/ALA/2013/Part/ 111509

Dated-25.07.2018

To,
Shri Shobhit Gupta,
Deputy Director General of Foreign Trade,
Directorate General of Foreign Trade,
Udyog Bhawan, Room No-306,
New Delhi-110011.

**Sub- Fixation of ad-hoc input output norms in respect of the following
Advance Authorisation applications obtained from various Tea Companies
duly forwarded by DGFT, issued under HBP, 2015-20.**

Sir,

This is in connection with the various Advance License Authorisation applications obtained from different Tea Companies duly forwarded by DGFT with the request to kindly provide the comments of Tea Board on the input output norms for export product against the import, as detailed by the applicants in their applications.

Accordingly, the comments of Tea Board in respect of individual applications are attached (Annexure enclosed) for kind perusal.

Yours faithfully

Encl: As stated.

Baskar
(Rajanigandha Seal Naskar)
Controller of Licensing

SGM
3/8/18
FTDO (ARB)

P-39910
8-8-18

*Please make copies
and place in concerned
file and also place in
next AG. 8/8/18*

Sl. No.	Name of the applicant with address	Application no & date	Details of application	% of value addition	Observations of Tea Board	Comments
	M/s Apeejay Tea Limited, Apeejay House, 15 Park Street, Kolkata-700016, West Bengal, India	02102077459 dated 10.03.2017	For the purpose of export product "Packaged Tea containing 55 kgs blended tea in each packet (60% imported tea & Blended 40 % India Tea)" against import of "Green/Black Tea. Total 971025 kgs. of tea (17655 packets x 55 kgs) will be exported against Import of 600093.40 kgs of green/black tea.	$\frac{\text{FOB-CIFX100}}{\text{CIF}} = \frac{65079248.40-43098840}{43098840} \times 100$ $= 51$	Although no wastage has been claimed by the applicant against the imported tea, the Chartered Engineer Certificate shows wastage claim of 3% which is not permitted. Clarification has been sought.	Since the Engineer enclosed applicative claim on Tea Board position to case.
10	M/s Gujarat Tea Processors & Packers Ltd, Waghbakri House, Opp-Parimal Garden, Ambawadi, Ahmadabad, Gujarat-380006, India	0810139761 dated 22.02.2017	For the purpose of export product "Tea Bags containing imported black tea" against import of "Black Tea. Total 3480 kgs of Tea Bags will be exported against Import of 2500 kgs of Black Tea. The amount of imported tea utilized is 2487.50 kgs.	$\frac{\text{FOB-CIFX100}}{\text{CIF}} = \frac{1111440-572850}{572850} \times 100$ $= 94.02$	Although no wastage has been claimed by the applicant against the imported tea, the Chartered Engineer Certificate shows wastage claim of 0.5% which is not permitted. Clarification has been sought.	Since the Engineer enclosed applicative claim on Tea Board position to case.

19
30.8.18
GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
OFFICE OF THE TEXTILE COMMISSIONER
NEW CGO BUILDING, NISHTHA BHAVAN,
48, NEW MARINE LINES, MUMBAI-400 020

By E-mail-Speed Post

150

29

No. 47(92)/RMG-2018/NC-Orient/ 31-32

Date: 03/07/2018
08

To
Shri V.K.Kohli
Director & OIC,
Regional Office of the Textile Commissioner,
C-97, First Floor, Sector-2,
NOIDA.

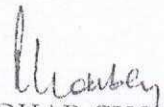
Sub: M/s. Orient Craft Ltd, New Delhi – Comments on Advance License/
Authorization No. 0510401947 dated 15.03.2017 issued by DGFT, New Delhi.
Sir,

This has reference to O.M. No. 1/85/50/00003/AM-18/DES.VI/400 dated 09.01.2018 received from DGFT, New Delhi forwarding therewith the License/Authorization of the above unit. In this regard, the Committee constituted by the Textile Commissioner for assessing/recommending the inputs has examined the case based on the Advance License/Authorization application and documents of the applicant and the visit report submitted by the Regional Office of the Textile Commissioner, Noida. Accordingly, the Committee recommends the following :

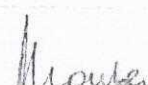
S. NO	Export item	Import item	QTY. Recomm ended
1	Quilt (Size 260cms X 240cms, Front: 82% Rayon 18% Silk (+/-3%) Woven Dyed Warp Pile Cut Fabric, GSM 180(+/-10%) Back : 100% Cotton Woven Dyed Fabric : Border: 100% Silk Woven Dyed Fabric	82% Rayon, 18% Silk (+/-3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/-10%)54" Width	6.73 Sq. Mtr per piece
2	Quilt (Size 150cms X 200cms, Front: 82% Rayon 18% Silk (+/-3%) Woven Dyed Warp Pile Cut Fabric, GSM 180(+/-10%) Back : 100% Cotton Woven Dyed Fabric : Border: 100% Silk Woven Dyed Fabric	82% Rayon, 18% Silk (+/-3%) Woven Dyed Warp Pile Cut Fabric, GSM 180 (+/-10%)54" Width	3.29 Sq. Mtr per piece

This issue as per the approval of the Textile Commissioner.

Yours faithfully,


(VIJAY DHAR CHOUBEY)
DEPUTY DIRECTOR

Copy to: Shri Ashok Chander Bhatt,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Ministry of Commerce & Industry,
Udyog Bhavan, New Delhi – 110011.



8/6/2018

https://mail.gov.in/iwc_static/layout/shell.html?lang=en&3.0.1.2.0_15121607

Subject: Fwd: Fixation of ad-hoc norms- Advance License No - 0310814671
To: Ashok chand Bhatt <ashokc.bhatt@nic.in>

Date: 08/06/18 10:23 AM
From: "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>

shobhit.gupta.vcf (483bytes)

Please put up

----- Original Message -----

From: Mukesh Maheshwari <mukesh.maheshwari@prabhatdairy.in>
Date: 6 Aug 2018 10:21:45
Subject: Fixation of ad-hoc norms- Advance License No - 0310814671
To: shobhit.gupta@gov.in
Cc: Nilesh Bubna <nilesh.bubna@prabhatdairy.in>, Ramesh Matsagar <ramesh.matsagar@prabhatdairy.in>

Date: 04.08.2018

To,
The Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Room No 306 Udyog Bhavan
New Delhi

Ref : Your Letter dated 19th July'2018

Sub: Fixation of ad-hoc input output norms in respect of the advance authorization No. 0310814671 dated 19.07.2017 issued under Para 4.07 of HBP 2015-20

Dear Sir,

We acknowledge the receipt of your letter dated 19th July' 2018 F.No.01/85/050/109/AM18/DES.VI/320 received on 31.07.2018

We submit to your good-self that substantial time has passed since our application. Hence now we have decided to surrender our licence and not to take up the subjected matter further.

We therefor request your good-self to kindly close our file and confirm.

Regards
mukesh maheshwari
Prabhat Dairy Limited
8552997007

Shobhit Gupta, DDG
Directorate General of Foreign Trade,
M/o Commerce & Industry,
Government of India
Ph. 011-23061562 (Extn. 341)

07/8/18

Pl. Place in order
NC

Sh. A. Bhatt

P-39725
7-8-18

24
31.8.18

BY-EMAIL/SPEED POST

GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
OFFICE OF THE TEXTILE COMMISSIONER
NEW CGO BUILDING, NISHTHA BHAVAN,
48, NEW MARINE LINES, MUMBAI-400 020

39

No. 47(88)/RMG-2017/NC-Orient/35-36

Date: 03.08.2018

To
Shri V.K.Kohli
Director & OIC,
Regional Office of the Textile Commissioner,
C-97, First Floor, Sector-2,
NOIDA.

Sub:- M/s. Orient Craft Ltd, New Delhi – Comments on Advance License/
Authorization No.0510403456 dated 20.07.2017 issued by DGFT, New Delhi.

Sir,

This has reference to O.M. No. 01/85/50/056/AM18/DES.VI/232 dated 23.10.2017 received from DGFT, New Delhi on the cited subject, forwarding therewith the Advance License/Authorization of the above unit. In this regard, the Committee constituted by the Textile Commissioner for assessing/ recommending the inputs has examined the case based on the Advance License/Authorization application and documents of the applicant and the visit report submitted by the Regional Office of the Textile Commissioner, Noida. Accordingly, the Committee recommends the following:

S. NO	Export item	Import item	QTY. Recommended
1	Coverlet (size 92" x 94") made of Front : 70% Cotton 30% Silk (+/-3%) Woven Dyed Fabric GSM 68 (+/-10%). Back & Filling : 100% Cotton Woven Fabric	70% Cotton 30% Silk (+/-3%) Woven Dyed Fabric, GSM 68 (+/-10%) 54" Width	8.13 Sq. Mtr per piece
2	Coverlet (size 108" x 94") made of Front : 70% Cotton 30% Silk (+/-3%) Woven Dyed Fabric GSM 68 (+/-10%). Back & Filling : 100% Cotton Woven Fabric	70% Cotton 30% Silk (+/-3%) Woven Dyed Fabric, GSM 68 (+/-10%) 44" Width	10.13 Sq. Mtr per piece

This issues as per the approval of the Textile Commissioner.

Yours faithfully,

(VIJAY DHAR CHOUBEY)
DEPUTY DIRECTOR

Copy To: Shri Ashok Chander Bhatt
Foreign Trade Development Officer
Directorate General of Foreign Trade,
Ministry of Commerce & Industry,
Udyog Bhavan, New Delhi - 110011.

(VIJAY DHAR CHOUBEY)
DEPUTY DIRECTOR

o/c

27
30.8.18

GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
OFFICE OF THE TEXTILE COMMISSIONER
NEW CGO BUILDING, NISHTHA BHAVAN,
48, NEW MARINE LINES, MUMBAI-400 020

X Y-EMAIL/SPEED POST

179 (53)

No. 47(87)/RMG-2017/NC-Orient/19-20

Date: 02/07/2018
58

To
Shri V.K.Kohli
Director & OIC,
Regional Office of the Textile Commissioner,
C-97, First Floor, Sector-2,
NOIDA.

Sub :- M/s. Orient Craft Ltd, New Delhi-Comments on Advance License/
Authorization No. 0510404018 dated 18.09.2017 issued by DGFT, New Delhi.

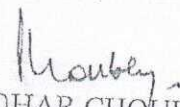
Sir,

This has reference to O.M. No. 1/85/50/059/AM-18/DES.VI/254 dated 25.10.2017 received from DGFT, New Delhi on the cited subject, forwarding therewith the Advance License/Authorization of the above unit. In this regard, the Committee constituted by the Textile Commissioner for assessing/recommending the inputs has examined the case based on the Advance License/Authorization application and documents of the applicant and the study report submitted by the Regional Office of the Textile Commissioner, Noida. Accordingly, the Committee recommends the following :

S. No	Export item	S. No	Import Items	Qty. Recommended
1	Quilt (Size 260 cms X 240 cms) Front : 82% Rayon 18% silk (+/-3%) Woven Dyed Warp Pile Cut Fabric GSM 180(+/-10%) Back 100% Cotton Woven Dyed Fabric: Border 100% Silk Woven Dyed Fabric	1	82% Rayon 18% Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric GSM 180 (+/-10%)	6.73 Sq. Mtr per piece
2	Quilt (Size 150 cms X 200 cms) Front: 82% Rayon 18% Silk (+/-3%) Woven Dyed Warp Pile Cut Fabric GSM 180 (+/-10%) Back 100% Cotton Woven Dyed Fabric: Border 100% Silk Woven Dyed Fabric	1	82% Rayon 18% Silk (+/- 3%) Woven Dyed Warp Pile Cut Fabric GSM 180 (+/-10%)	3.29 Sq. Mtr per piece

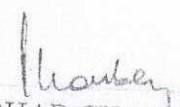
This issues as per the approval of the Textile Commissioner.

Yours faithfully,


(VIJAY DHAR CHOUBEY)
DEPUTY DIRECTOR

Copy To: Shri Ashok Chander Bhatt
Foreign Trade Development Officer
Directorate General of Foreign Trade,
Ministry of Commerce & Industry,
Udyog Bhavan, New Delhi - 110011.

o/c


(VIJAY DHAR CHOUBEY)
DEPUTY DIRECTOR